

Central Electricity Regulatory Commission

Notification

New Delhi, the ___ March, 2015

No. _____. - In exercise of powers conferred under Section 178 of the Electricity Act, 2003 (36 of 2003) and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations, to amend the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 (hereinafter referred to as the "Principal Regulations") namely:-

1. Short title and commencement - (1) These regulations shall be called the **Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) (Fourth Amendment) Regulations, 2015,**

(2) These regulations shall come into force with effect from the date of their publication in the Official Gazette.

2. **Insertion of a new clause under Regulation 5:** After clause (1A) of Regulation 5 of the Principal Regulations, a new clause (1B) shall be added as under:-

"(1B) Wind and solar energy generators whose schedule is done by RLDCs and who are governed by the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, as amended from time to time, for settlement of the deviation from schedule, shall be eligible for issuance of RECs based on the quantum of deviation from schedule as over-injection as per the deviation charge accounts prepared by the concerned Regional Power Committee (RPC)."

(Shubha Sarma)

Secretary

Note: The principal regulations were published in the Gazette of India (Extraordinary) No.26, Part III, Section 4 on 18.1.2010, the first amendment to the Principal Regulations were published in the Gazette of India, Extraordinary, Part-III, Section 4 at Sl. No. 249 on 1st October, 2010,

second amendment 192/11.7.2013 to the Principal Regulations were published in the Gazette of India, Extraordinary, Part-III, Section 4 at Sl. No. 192 on 11th July, 2013 and third amendment to the Principal Regulations were published in the Gazette of India, Extraordinary, Part-III, Section 4 on 30th December, 2014.